

कृषि उपसंघी (श्री मी० बें० कुबलुष्या) : सभा की टेबिल पर एक विवरण रख दिया गया है। [देखिये परिशिष्ट ५, अनुसूच्य संख्या ३८]

श्री पद्म देव : मैं यह जानना चाहता हूँ कि जो सहूलियतें कोषापरेटिव सोसायटीज और कृषकों को पहले दी हुई थीं, क्या वे इस साल भी चालू रहेंगी ?

ज्ञात तथा कृषि मंत्री (श्री ख० प्र० जैन) : प्रश्न के उत्तर में यह साफ तौर पर बताया गया है कि क्या क्या सहूलियतें दी जा रही हैं।

Shri Y. S. Parmar: May I know whether the Mahasu District Co-operative Federation which exported the potatoes suffered heavy losses in 1954-55 due to lack of proper arrangement?

Shri A. P. Jain: It is the accounts of the cooperative society which will show whether they have suffered loss or gain. I do not know anything about it.

Community Development and N.E.S. Blocks

*1674. Shri B. S. Murthy: Will the Minister of Community Development be pleased to state:

(a) whether the Ministry has evolved any scheme to remove caste and communal differences in working the various Blocks under its administration; and

(b) if not, what steps are being taken towards the objective?

The Minister of Community Development (Shri S. K. Dey): (a) It has not been possible to evolve any special scheme such as can eradicate this virus of ancient origin.

(b) The long-term remedy is being worked out through common education on a mass scale for all children regardless of caste and communal considerations. Remedies on the economic

plane, which will bring about the mixing of people across caste and communal barriers, can only be provided through development of industry and technology which already is taking place slowly yet steadily. In regard to housing, village industries and other allied matters, emphasis is being laid on help in increasing measures to the under-privileged section of the community. Short-term remedies are being offered through participation in common or community activities including recreation and social education, and promotion of the secular principles enjoined by the Constitution.

Shri B. S. Murthy: There is half a minute more, Sir.

Mr. Speaker: In half a minute what can he do?

Shrimati Parvathi Krishnan: May I make a request? Question No. 1695, standing in my name, may be taken up today. I had originally given short notice to that question. It has been included in the usual list. As it is rather an urgent matter, I would request you to take it.

Shri Raghunath Singh: How can a question be allowed when supplementaries cannot be allowed?

Mr. Speaker: If the hon. Minister is willing even during the official hour, I have no objection.

Shri B. S. Murthy: In case the hon. Minister is willing, I may be allowed one minute.

Mr. Speaker: From this angle I see that 12 o'clock has been reached. How can I be corrected by saying that there is half a minute and so on?

Is the hon. Minister willing to answer this question? I must have a yes or no.

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): If it is your ruling, Sir, we will be prepared to do it. Otherwise...

Mr. Speaker: There is no ruling of mine. The first hour is dedicated to

non-official business. Afterwards it is official business except on Fridays. Now, it is open to the Minister to answer or not to answer.

Shri Raj Bahadur: I do not want to create a precedent.

Mr. Speaker: Short notice question.

Shri Goray: Will you be kind enough to extend the concession to me?

Mr. Speaker: No, no. That concession has not been allowed.

SHORT NOTICE QUESTIONS AND ANSWERS

Housing Programme of the Second Five Year Plan

S.N.Q. No. 28. { **Shri R. S. Lal:**
Shri Waznik:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether the statement made by him in Lok Sabha on the 14th August, 1957, to provide Rs. 1,000 crores for the Housing Programme during the Second Five Year Plan is correct; and

(b) if so, what are the sources from which the said sum will be raised?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) and (b) A statement is laid on the Table of Lok Sabha. [See Appendix V, annexure No. 39.]

श्री राम शंकर लाल : स्टेटमेंट में यह कहा गया है कि स्टेटस में हाउसिंग कारपोरेशंस कायम किये जायेंगे। मैं जानना चाहता हूँ कि वे कब तक बन जायेंगे ?

Shri K. C. Reddy: The various States will have to introduce appropriate legislation in their respective legislatures and it may take anywhere about 6 months to 9 months before they can enact on the lines that we intend enactments should be introduced there.

श्री राम शंकर लाल : मैं जानना चाहता हूँ कि इन हाउसिंग कारपोरेशंस से गावों वालों को घर बनाने के लिये क्या क्या सहसिद्धतें मिलेंगी ?

Shri K. C. Reddy: So far as rural housing is concerned, it is not expected that the proposed Housing Finance Corporations will cover that aspect of the housing programme. The Housing Finance Corporations are expected only to cover urban housing. For rural housing, we have got a separate scheme. A copy of that scheme has been laid on the Table.

Shri Thimmaiah: Has a copy of the scheme of the proposed Housing Corporation been circulated to the State Governments already?

Shri K. C. Reddy: Yes, Sir. The Chief Ministers of the States have already been addressed twice over the matter.

श्री भक्त दर्शन : इस स्टेटमेंट से ज्ञात होता है कि जो १००० करोड़ रुपये इस योजना पर लगाये जायेंगे, उनमें से ८०० करोड़ रुपये प्राइवेट एंड पब्लिक सेक्टर से लिये जायेंगे। मैं जानना चाहता हूँ कि उन रुपयों को इकट्ठा करने के लिये कौन से कदम उठाये जा रहे हैं ?

Shri K. C. Reddy: I do not know if I have been able to correctly follow the question put in Hindi. I understand that the question is to the effect that if Rs 800 crores is to come from the private sector.—what is the rest of the question?

Shri Bhakt Darshan: I wanted to know what special steps are being taken by the Government to raise the remaining part of Rs. 800 crores?

Shri K. C. Reddy: I would explain briefly. The matter has been sufficiently explained in the statement that I have laid on the Table. My reference to Rs 1,000 crores has been misunderstood by several people both outside and by some hon. Members in this House to mean that Rs. 100 crores mentioned as allocation in the Plan budget for housing is to be replaced by an allocation of the order of Rs. 1,000 crores to be made in the Plan budget for this purpose. That is not the correct interpretation of what I said. I am afraid a stray